

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.423 of 2009 IN O.A.No.464 of 2003

New Delhi this the 16th day of November, 2009

Hon'ble Shri L.K. Joshi, Vice Chairman (A) Hon'ble Dr. Dharam Paul Sharma, Member (J)

Shri Kanwar Pal Singh, S/o Late Shri Kewal Ram, Aged about 65 years, R/o S-29, School, Shakarpur, Delhi-110092.

.... Applicant

(Applicant in person)

VERSUS

- 1. Smt. B. Bhamathi, Joint Secretary (U.T.), Ministry of Home Affairs, New Delhi.
- 2. Shri Y.S. Dadwal, Commissioner of Police, Police Head Quarters, I.P. Estate, New Delhi-2.

.... Respondents

(By Advocate Shri R.N. Singh)

ORDER (ORAL)

Shri L.K. Joshi, Vice Chairman (A):

By order dated 30.10.2009 in OA 464/2003 directions had been given to pay to the applicant scale of Rs.8000-13500/- from 10.10.1998. The Hon'ble Delhi High Court vide its order dated 21.8.2009 have given the following directions:-

"Notice to the respondents, returnable on 6th November 2009.

Ť

(\$)

We may note that in this review application review sought is limited to the extent that the respondent would be entitled to benefits of pay scale of Rs.8000-13500 with effect from 1.7.2001 and not from 10.10.1998, as directed by the Tribunal.

In the meantime, the respondent shall release the benefits of the pay-scale with effect from 1.7.2001, if not already released."

- 2. Following the aforesaid directions, an order had been passed by the Government of India, Ministry of Home Affairs, dated 14.9.2009 for releasing the aforesaid pay scale w.e.f. 1.7.2001 in accordance with the directions of the Hon'ble Delhi High Court. The learned counsel for the respondents on instructions states that the aforesaid amount would be paid to the applicant within a month from today.
- 3. In view of the aforesaid, the Contempt Petition is closed.

 Notices are discharged.

(Dr. Dharam Paul Sharma)

Member (J)

(L.K. Joshi) Vice Chairman (A)

/ravi/